

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
INDORE BENCH AT AHMEDABAD BENCH  
Court 2**

**MP/IA 14 of 2019 in TP/MP/ 126 of 2019 [CP(IB) 240 of 2019]**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH AT  
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON  
19.03.2021**

Name of the Company: Navin Khandelwal RP For Premshree  
Devcon Pvt Ltd  
V/s

Premshree Devcon Pvt Ltd & Ors

Section: 60(5) of the Insolvency and Bankruptcy Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER  
(through video conferencing)**

Mr. Navin Khandelwal, RP is present in person.

Ms. M Kotwal, advocate, appeared on behalf of the RP.

The instant application is filed by the RP.

Applicant as well as Registry is directed to issue fresh notice upon the Respondent annexing the copy of this order.

Respondent is at liberty to file his reply within 10 days.

In the event of no representation from the side of Respondent, the matter will be decided in his absence.

List the matter on 16.04.2021.

**VIRENDRA KUMAR GUPTA  
MEMBER TECHNICAL**  
Dated this the 19<sup>th</sup> day of March, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**